

**Central Administrative Tribunal
Principal Bench**

**CP-347/2017 in
OA-3046/2014**

New Delhi, this the 15th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Srivastava, Member (A)**

Shri Ram Nath,
S/o Sh. Kanhiya Lal,
Ex Cond, B No. 17280,
Token No. 36576,
R/o Block Y, H.No. 333, Mangol Puri,
Delhi-110083.

... Petitioner

(through Sh. Padma Kumar S.)

Versus

Sh. Sandip Kumar,
Chairman-cum-Managing Director,
Delhi Transport Corporation,
Govt. of NCT of Delhi,
Indraprastha Estate
New Delhi-110002.

... Respondents

(through Ms. Charu Sangwan)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

Learned counsel for the petitioner, Sh. Padma Kumar S. submits that in view of the directions issued by Hon'ble High Court of Delhi in the pending Writ Petition No. 281/2017, this Contempt Petition does not survive. CP is dismissed as such. He, however, seeks liberty to

seek revival in the event the judgment passed by this Tribunal is maintained by the Hon'ble High Court. Prayer allowed.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/